

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:INDORE

Original Application No.201/00838/2017

Indore, this Monday, the 06th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Abdul Rafique S/o Abdul Hafij
 Age 57 years 4 month
 Occupation-Government Service
 (Postal Assistant)
 R/o 38 Harun Colony Khajrana
 Indore

-Applicant

(By Advocate –**Ms. Pritha Ghoshal**)

V e r s u s

1. Union of India, Through Hon'ble Secretary
 Ministry of Communication
 New Delhi 110001

2. Hon'ble Member Personal
 Ministry of Communication
 And IT Department of Post, New Delhi 110001

3. Shriman Senior Superintendent Post office
 Indore City Division Indore (MP) 452007

- Respondents

O R D E R (Oral)

By Navin Tandon, AM:-

The applicant is working as Postal Assistant with the respondent-department. This Original Application has been filed for a simple reason of non payment of tuition fee of his son amounting to Rs.21430/- for the year 2014-15.

2. In this regard, the applicant has submitted an application dated 12.06.2015 (Annexure A-2) for payment of tuition fee of

Rs.21430/- to the respondent-department followed up by various reminders.

3. In Para 6 of the Original Application it has also been submitted by the applicant that no order has been passed with reference to any of the applications filed by the applicant.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said application dated 12.06.2015 (Annexure A-2) in a time bound fashion, with a reasoned and speaking order.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's application dated 12.06.2015 (Annexure A-2) with a reasoned and speaking order, as per Rules, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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